

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No.117/TT/2020

Dated:2.3.2020

To,

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Truing up of tariff of 2014-19 period and determination of tariff of 2019-24 period of 07 nos. of assets for transmission assets under System Strengthening Scheme –VIII in Southern Region”.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/beneficiaries, latest by 12.3..2020:-

2. The capital cost allowed as on 31.3.2014 for Assets 1 to 7 mentioned in para 4 in the instant petition is in variance to previously admitted capital cost. Clarify.
3. With regard to the additional capitalization in FY 2014-19, clarify/submit the following information:-
 - a. Whether the additional capitalization claimed is within the original scope of work?
 - b. With regard to additional capitalization claimed during 2014-15 to 2018-19, submit the details in the following format:-

Party	Asset/Work	Year-wise actual capitalization (2014-19)	Original liability	Year-wise addition in liability	Un-discharged liability as on COD	Un-discharged liability as on 31.3.2019

4. The reasons for increase in additional capitalization of ₹55.66 lakh claimed in the instant petition for 2014-19 tariff block along with the reasons for the delay with specific reference to the regulation under which it is claimed..

5. The additional capitalization details submitted in respect of all the assets are mainly on account of balance and retention payments. Clarify whether the said amount is completely on account of balance and retention payments for the said assets or it also pertains to other works.
6. If any other works were carried out, submit the details of such other works along with justification and relevant provisions of 2014 Tariff Regulations.
7. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Rajendra Kumar Tewari)
Bench Officer